

**House Building Advance to Defence  
Service Personnel at Enhanced Rates**

6427. SHRI BANWARI LAL BAIRWA :  
Will the Minister of DEFENCE be pleased to state :

(a) the maximum limits for house building advances to officers of the Indian Air Force/Army/Navy;

(b) the reasons why the recent increase in such advances for Central Government employees, has not been made applicable to Armed Forces; and

(c) the time by which such limits will be increased for Armed Forces ?

THE MINISTER OF DEFENCE :  
(SHRI P. V. NARASIMHA RAO) : (a) Service Officers are entitled to House Building Advance upto a maximum of Rs. 70,000/- or 75 months pay, whichever is less.

(b) and (c). The maximum amount of house building advance for the Central Government civilian employees was raised from Rs. 70,000/- to Rs. 1.25 lakhs with effects from 1.4.1984. The additional amount is, however, to be met from Central Government Employees Insurance Scheme. The Defence Service personnel are having their own Insurance Schemes. The Service Headquarters have, therefore, been asked to examine the possibility of diverting the funds from their Insurance Schemes.

[Translation]

**Central Subsidy Scheme in Tehsil  
Tanda of District Faizabad (U.P.)**

6428. SHRI R. P. SUMAN :  
SHRI NIRMAL KHATRI :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Faizabad district of Uttar Pradesh is covered under the 'Central Subsidy Scheme';

(b) whether any orders have been issued to exclude the Tanda Tehsil of this district from the said scheme;

(c) if so, the reasons therefor; and

(d) whether Government propose to consider inclusion of this Tehsil in the Central Subsidy Scheme again to enable it to take benefit of this scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Tanda block has been excluded from the ambit of the Central Investment Subsidy Scheme and Concessional Finance Scheme as the level of investments in this block exceeded Rs. 30.00 crores as on 31.3.1983. Small scale industrial units in this block, however, continue to be eligible for concessional finance. Further projects where approvals in terms of letter of intent/CG clearance/foreign collaboration/DGTD registration, etc. have been accorded on or before 1.4.1983 shall continue to be eligible to Central Investment Subsidy.

(d) No, Sir.

[English]

**Registration and Allotment of Maruti  
Cars in Bangalore**

6429. SHRI V. S. KRISHNA IYER :  
Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the number of applicants registered in Bangalore city for allotment of Maruti Cars manufactured by Maruti Udyog Limited;

(b) how many of them have already been allotted cars ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The number of applicants registered in Bangalore for the Maruti—800 and Maruti Deluxe Cars were 4834 and 292 respectively.